

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Excise Appeal No. 52771 of 2018 [SM]

[Arising out of Order-in-Appeal No. 481 (CRM) CE/JDR/2018 dated 23.05.2018 passed by the Commissioner (Appeals), Central Excise & CGST, Jodhpur]

M/s Prem Marbles Pvt. Ltd.

...Appellant

N.H. – 8, Amberi
Udaipur (Rajasthan)

Vs.

The Assistant Commissioner

...Respondent

Central Excise Division
142-B, Sector No. 11
Hiran Magri
Udaipur (Rajasthan)

APPEARANCE:

None

Ms. Tamana Alam, Authorised Representative for the Respondent

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

FINAL ORDER No. 50683/2019

DATE OF HEARING/ DECISION : 07 May, 2019

RACHNA GUPTA

None is present for the appellant. Perusal of file shows that the notices have repeatedly been received by the appellant as there have been an application praying for adjournment on behalf of the appellant in January 2018 itself. Since then till date despite repeated subsequent issuance of notices, nobody has appeared till date for the appellant. This perusal is sufficient to hold that the appellant is no more interested in pursuing the present Appeal. Keeping in view the decision of Apex Court in **M/s. Ram Siromani Tripathi & Ors. Vs. State of U.P. & Ors. with Civil Appeal No. 6156 of 2012 dated 07 February, 2019**, the Appeal is hereby dismissed for want of prosecution.

[Dictated and pronounced in the open Court]

(RACHNA GUPTA)
MEMBER (JUDICIAL)

